

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHIB DASS METALS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>SHIB DASS METALS PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	18 <sup>th</sup> November, 1986
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U74899DL1986PTC026121
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 1/7B Asaf Ali Road New Delhi-110002
6.	Insolvency Commencement date in respect of corporate debtor	01 <sup>st</sup> August, 2023, (Order received by IRP on 3 <sup>rd</sup> August, 2023)
7.	Estimated Date of closure of insolvency resolution process	28 <sup>th</sup> January, 2024 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-002/IP-N00960/2020-2021/13054 <b>AFA Valid upto:</b> 01.05.2024
9.	Address and Email of the Interim Resolution Professional as registered with the Board	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi-110075 Email: <a href="mailto:mcjain.jmca@gmail.com">mcjain.jmca@gmail.com</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	<b>Mavent Restructuring Services LLP,</b> B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: <a href="mailto:shibdassmetal.cirp@gmail.com">shibdassmetal.cirp@gmail.com</a>
11.	Last Date of Submission of Claims	15 <sup>th</sup> August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: -	(a) Web Link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

**Notice** is hereby given that the National Company Law Tribunal, Delhi Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against **SHIB DASS METALS PRIVATE LIMITED**.

The creditors of **SHIB DASS METALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **15<sup>th</sup> August, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

  
**MUKESH CHAND JAIN**

**Interim Resolution Professional**

**SHIB DASS METALS PRIVATE LIMITED**

**IBBI Reg. No.- IBBI/IPA-002/IP-N00960/2020-2021/13054**

**Phone: - +91-9810147919**

**Email: [shibdassmetal.cirp@gmail.com](mailto:shibdassmetal.cirp@gmail.com) , [mcjain.jmca@gmail.com](mailto:mcjain.jmca@gmail.com)**

**Place: New Delhi**

**Date: 03.08.2023**



FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DUXTON HILLS BUILDER PRIVATE LIMITED

Table with 14 columns: RELEVANT PARTICULARS, Name of Corporate Debtor, Date of incorporation, Authority under which Corporate Debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and Registration number of the insolvency professional, Address & email of the interim resolution professional, Last date for submission of claims, Classes of creditors, Names of insolvency professionals identified to act as authorized representatives, (a) Relevant forms and (b) Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of the Duxton Hills Builder Private Limited on August 02, 2023.

The creditors of Duxton Hills Builder Private Limited, are hereby called upon to submit their claims with proof on or before August 16, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04.08.2023 Interim Resolution Professional for Duxton Hills Builder Private Limited Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIB DASS METALS PRIVATE LIMITED

Table with 14 columns: RELEVANT PARTICULARS, Name of Corporate Debtor, Date of incorporation, Authority under which Corporate Debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and Registration number of the insolvency professional, Address & email of the interim resolution professional, Last date for submission of claims, Classes of creditors, Names of insolvency professionals identified to act as authorized representatives, (a) Relevant forms and (b) Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal, Delhi Bench-III, ordered the commencement of a Corporate Insolvency Resolution Process against Shib Dass Metals Private Limited on 18th August, 2023.

The creditors of Shib Dass Metals Private Limited are hereby called upon to submit their claims with proof on or before 15th August, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Date: 03.08.2023 Interim Resolution Professional for Shib Dass Metals Private Limited Place: New Delhi

ALLIANCE INTEGRATED METALLICS LIMITED

Regd. Off.: DSC-327, Second Floor, DLF South Court, Saket, New Delhi-110017

Phone: +91-11-40517610, E-mail: alliance.intgd@rediffmail.com; Website: www.aiml.in

INFORMATION REGARDING 34th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING / OTHER AUDIO VISUAL MEANS

Dear Members,

The 34th Annual General Meeting ("AGM") of the members of Alliance Integrated Metallics Limited ("the Company") will be held on Tuesday, August 29, 2023, at 12:00 P.M. through video conferencing ("VC")/other audio visual means ("OVAM"), in compliance with all the applicable provisions of the Companies Act, 2013 (Act), Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with the General Circular No. 20/2020 dated 5th May 2020 & General Circular No. 10/2022 dated 28th December 2022, issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD/1/CIR/P/2020/79 dated 12th May 2020 & Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 5th January 2023 issued by the Securities and Exchange Board of India (SEBI), to transact the business set out in the Notice calling the AGM. Members attending the AGM through VC / OVAM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the above circulars, electronic copies of the Notice of the AGM along with the Annual Report of the Company for financial year 2022-23 will be sent only through email to those members whose email addresses are registered with the Company/ Depository Participant(s). The said documents will also be available on the website of the Company i.e. www.aiml.in, the website of Stock Exchange i.e. BSE Limited at www.bseindia.com and website of CDSL i.e. www.evotingindia.com.

The Company is providing to its members a facility to exercise their right to vote on resolutions proposed to be considered at the AGM by electronic means ("E-voting") and the business set out in the Notice of AGM may be transacted through E-Voting. The Company has engaged CDSL to provide the facility of remote E-voting and facility of E-voting to the members participating in the AGM through VC/OVAM through CDSL E-Voting System. The process and manner of remote E-voting, attending the AGM through VC/OVAM and E-voting during AGM, for members holding shares in demat form or physical form and for the members who have not registered their email address, has been provided in the Notice of AGM.

A member whose email address is not registered with the Company/ Depository Participant(s) and who wish to receive through email, the notice of AGM and Annual Report 2022-2023 and obtain User ID and password to participate in the AGM through VC/OVAM and vote through E-voting system in the AGM or through remote E-voting can get his/her email address registered by following the procedure mentioned below:

In case of Physical Holding: Please register/update the PAN and KYC details (including E-mail address and Bank Account's particulars) with the Company's Registrar and Share Transfer Agent i.e. Beetal Financial & Computer Services (P) Limited having office at Beetal House, 3rd Floor, 99, Madangiri, Behind LHS, New Delhi - 110062 at investor@beetalfinancial.com and beetalra@bseindia.com. In prescribed Form ISR-1 duly filled and signed along with other relevant forms. The Company has already sent letters to the Members for furnishing the required details as per SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POD-1/P/CIR/2023/37 dated 16th March 2023, Members may access the relevant Forms available on the website of the Company at www.aiml.in.

In case of Demat Holding: Members holding shares in dematerialized mode are requested to register/ update their email addresses with the relevant Depository Participants with whom they maintain their demat accounts.

Members are requested to carefully read all the Notes set out in the Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-voting/e-voting during the AGM.

For further information, Members can write to the Company/RTA of the Company at alliance.intgd@rediffmail.com/investor@beetalfinancial.com.

For Alliance Integrated Metallics Limited

Sd/ Daljit Singh Chahal

Chairman Cum Wholetime Director

Place: New Delhi Date: 03.08.2023 DIN: 03331560

PUBLIC NOTICE FOR E-Auction For Sale of Immovable Properties

Notice of immovable property mortgage to the Public Finance Limited (Company name) which is being sold through e-auction platform provided at the website: www.bankauctions.com

Table with 5 columns: Borrower(s) / Co-Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price.

Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankauctions.com and pay through link available for the property/ Secured Asset only.

- 1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.bankauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Delhi, Date: 04-Aug-2023 Sd: Authorised Officer, IFL Home Finance Limited.

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Place: Delhi, Date: 04-Aug-2023 Sd: Authorised Officer, IFL Home Finance Limited.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SKILLER ENTERPRISES INDIA PVT. LTD.

Table with 14 columns: RELEVANT PARTICULARS, Name of Corporate Debtor, Date of incorporation, Authority under which Corporate Debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and Registration number of the insolvency professional, Address & email of the interim resolution professional, Last date for submission of claims, Classes of creditors, Names of insolvency professionals identified to act as authorized representatives, (a) Relevant forms and (b) Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court-V has ordered the commencement of a corporate insolvency resolution process of the Skiller Enterprises India Pvt. Ltd. on 18-05-2023 (Order received on 02-06-2023).

The creditors of Skiller Enterprises India Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 16-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.08.2023 Interim Resolution Professional for Skiller Enterprises India Pvt. Ltd. Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASHOKA MACHINE TOOLS INTERNATIONAL PRIVATE LIMITED

Table with 14 columns: RELEVANT PARTICULARS, Name of Corporate Debtor, Date of incorporation, Authority under which Corporate Debtor is incorporated, Corporate Identity No., Address of the registered office, Insolvency commencement date, Estimated date of closure of insolvency resolution process, Name and Registration number of the insolvency professional, Address & email of the interim resolution professional, Last date for submission of claims, Classes of creditors, Names of insolvency professionals identified to act as authorized representatives, (a) Relevant forms and (b) Details of authorized representatives.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ashoka Machine Tools International Private Limited vide order passed on August 01, 2023 (order received on 03.08.2023).

The creditors of Ashoka Machine Tools International Private Limited, are hereby called upon to submit their claims with proof on or before 16.08.2023 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.08.2023 Ashoka Machine Tools International Private Limited Place: Delhi

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Indian Bank

Zonal Office, 55 The Mall, Meerut Cantt

POSSESSION NOTICE

(For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement (Securities) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice.

The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Indian Bank for the amounts and interests thereon mentioned against each account herein below:

Table with 3 columns: Borrower / Guarantor Name & Address, Description of the Property, Date of Demand Notice (a) Date of Possession Notice (b) Outstanding Amount.

Date - 03.08.2023

Place - MEERUT

Authorised Officer

Union Bank

Stressed Asset Management Branch

SCO 137-138, Sector-8 C, Chandigarh-160009

Mob. 8850478730, Email: ubin057811@unionbankofindia.bank

APPENDIX- IV-A [See proviso to rule 8 (6)] Sale notice for sale of immovable properties

Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular by the Authorized Officer, that the under mentioned property mortgaged to Union Bank of India, taken possession under the provision of Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, will be sold by E-Auction as mentioned below for recovery of under mentioned dues and further interest, charges and costs etc, as detailed below.

The property is being sold on "AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECURSE BASIS" as such sale is without any kind of warranties and indemnities.

The under mentioned property/ies will be sold by "Online E-Auction through website www.mstcecommerce.com, on 24.08.2023 from 11.00 AM to 04.00 PM.

\*Minimum bid incremental value for each bid is Rs. 10,000/- or in multiple thereof.,

\*Any encumbrances over the property/ies is not known to the Bank/Secured Creditor.

RELEVANT PARTICULARS

Table with 4 columns: Sr. No., Name of the Borrower/Mortgagor and Guarantor, Demand Notice Date & Amount Claimed, Reserve Price EMD.

For detailed terms and conditions of the sale, please refer to the link provided on Secured Creditor's website i.e. www.unionbankofindia.co.in and website: www.mstcecommerce.com.

In case of problem related to EMD transfer/EMD refund/other issues related to Finance & account, bidders can directly contact the help desk nos. 033-22901004/033-22895064 or write email to bbank@mstcecommerce.in, shembram@mstceindia.co.in. The contact details are also provided in the help desk menu of the login page of the link: https://www.mstcecommerce.com/auction/home/bid/ For Registration and Login and Bidding Rules visit https://www.mstcecommerce.com/auction/home/bid/index.jsp

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6)/RULE 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice u/r 8(6)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

DATE: 02.08.2023 PLACE : Chandigarh AUTHORIZED OFFICER, UNION BANK OF INDIA

